

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 60 OF 2020

Mr. Raymond Filipe Fernandes

..... Petitioner

V e r s u s

State of Goa

..... Respondents

Mr. Terence Vaz, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos.1 and 2.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 26th June, 2020

P.C.

Heard Mr. T. Vaz, the learned Counsel for the petitioner and Mr. D. Pangam, the learned Advocate General for the respondent nos.1 and 2.

2. We issue Rule in this matter.

3. Considering the order made, we do not think that any case has been made out for grant of any interim relief. The petitioner was only issued an offer of appointment and thereafter the offer had been withdrawn after the

authorities came to the conclusion that the degree which the petitioner claims to have obtained from the respondent no.3-University, was not a valid degree because the respondent no.3 was not a recognised University/Institution. The petitioner was heard before this offer was withdrawn.

4. In these circumstances, we are satisfied that no interim relief is due.
5. Ms. Ankita Kamat, learned Additional Government Advocate, waives service on behalf of respondent nos.1 and 2.
6. The petitioner to serve Rule upon the remaining respondents.
7. Parties to complete the pleadings within four months. After the pleadings are complete, liberty to apply for expeditious hearing.

M. S. JAWALKAR

M. S. SONAK, J.

arp/*